

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 21**  
**(IB)-913(PB)/2022**

**IN THE MATTER OF:**

Canara Bank Through RP  
Vs  
Sadhna Aggarwal

.... Petitioner  
.... Respondent

**Order under Section 95(1) of (IBC)**

**Order delivered on 03.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the RP : Adv Abhishek Devgan with Mr. Manohar Lal  
Vij RP  
For the Respondent :

**ORDER**

**IA-6399/2023, IA-91/2024**

At request and by consent, list the matter on **15.07.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

03.07.2024  
Lalit